

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 295 of 2013 &
I.A. Nos. 12, 41 & 42 of 2014**

Dated : 29th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Motors Ltd. ... Appellant (s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Ms. Swagatika Sahoo
Ms. Anushree Bardhan
Ms. Poorva Saigal**

**Counsel for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Ritika Arora
Mr. Gaurav Pathania, Sr. Adv. for MSED
Mr. Subodh S. Patil
Ms. Supriya Deshpande
Mr. Samir Malik**

ORDER

We have heard the Learned Senior Counsel and Learned Counsel for all the parties. They are directed to file their respective comprehensive written submissions on or before 9.5.2014 after serving copy on the other side.

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Some of the consumers have filed Impleadment Application. They are also permitted to file their respective comprehensive written submissions on or before 9.5.2014 after serving copy on the other side.

Post the matter for reporting compliance on **13.5.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt